## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 162/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company:

Himalaya Trans-Logistic Pvt Ltd

V/s.

EPP Composites Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. KAVANHUMAR MANIMAD ) A WOCCUE

Petitioner

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## **ORDER**

Learned Advocate Mr. Kavankumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on respondent filed.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 17th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL